

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
(through web-based video conferencing platform)

ITEM No.12
IA Nos.147/2020, 111/2021 &
IA No.131/2022 in
CP (IB) No.154/BB/2017

IN THE MATTER OF:

State Bank of India ... Petitioner
Vs.
M/s. Deepak Cables (India) Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 21.09.2022

CORAM:

SH. KISHORE VEMULAPALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

The Liquidator : Shri Ravindra Beleyur
For the Liquidator : Shri Ullasa B.C., PCS
For IA No.147/2020 : Shri Anal Shah, Adv.
For IA No.111/2021 : Shri Sriranga S., Sr. Adv. a/w Shri Pradeep, Adv
For Lqr. in IA 111/2021 : Shri T. Ravichandran, Adv.
For IA 131/2022 : Shri Bhanu Pradeep, Adv.

ORDER

IA No.111 of 2021:

1. Heard Shri Sriranga S., learned Senior Counsel along with Shri Pradeep Darak, learned Counsel for the Applicant, Shri T. Ravichandran, learned Counsel for the Liquidator and Shri Ravindra Beleyur, learned Liquidator.
2. List the case on **15.11.2022**.



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IA No.147 of 2020:

1. Heard Shri Anal Shah, learned Counsel for the Applicant, Shri Ullasa B.C., learned PCS for the Liquidator and Shri Ravindra Beleyur, learned Liquidator.
2. List the case on **15.11.2022.**

IA No.131 of 2022:

1. Heard Shri T. Ravichandran along with Shri Bhanu Pradeep, learned Counsel for the Applicant/Liquidator and Shri Ravindra Beleyur, learned Liquidator.
2. List the case on **15.11.2022.**

— Sd —

MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Krishna

— Sd —

KISHORE VEMULAPALLI
MEMBER (JUDICIAL)